

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 306/TT/2020

Date: 18.5.2020

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period for Assets under “Eastern Region Strengthening Scheme – XVII Part A (ERSS-XVII Part-A)” in Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

2. Clarify/submit the following information:

- i. Forms- 5, 12A, 13 for 2014-19 period for both Assets- I and II.
- ii. Details of discharge of liabilities with respect to initial spares as directed by the Commission in order dated 28.11.2019 in Petition No. 137/TT/2018.
- iii. Loan amount for SBI-03 as per Form 9C amounting to Rs.46.71 lakh does not match with loan amount in the Cash IDC statement upto Rs.52.57 lakhs. Kindly reconcile the difference and provide justification for the same.
- iv. Loan amount for Bond LXI as per form 9C (Rs.357.64 lakh) does not match with Loan amount in the Cash IDC statement (Rs.401.09 lakh). Kindly reconcile the difference and provide justification for the same.
- v. Current status of downstream line of JUSNL associated with Asset-II, containing the details of expected commissioning, reasons for delay, communications with JUSNL.
- vi. Reasons for claiming a higher add cap of Rs.652.08 in the current petition (Form 7) towards balance and retention payment than what was admitted previously Rs.346.72.
Also, with regard to additional capitalization claimed during 2018-19 period, submit details in the following format for both the assets covered in the instant petition: -

Asset No.	Head wise /Party wise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
						-	-	-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer